

FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016) FOR THE ATTENTION OF THE STAKEHOLDERS OF MANSI INTERNATIONAL PRIVATE LIMITED	
1.	Name of corporate debtor MANSI INTERNATIONAL PRIVATE LIMITED
2.	Date of incorporation of corporate debtor 16/03/2012
3.	Authority under which corporate debtor is incorporated/ registered REGISTRAR OF COMPANIES, MUMBAI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U51101MH2012PTC228298
5.	Address of the registered office and principle office (if any) of corporate debtor F-3, APMC Market- I, Phase-II, Vashi, Navi Mumbai, Mumbai city, Maharashtra -400073, India.
6.	Date of closure of insolvency resolution process 08/04/2020
7.	Liquidation commencement date of corporate debtor 08/08/2022 (RECEIVED ON 16/08/2022)
8.	Name and registration number of the insolvency professional acting as liquidator Name: Vijay Pitamber Lulla Registration Number: IBB/IPA-001/IP-P000323/2017-2018/10593
9.	Address and e-mail of the liquidator, as registered with the Board Address: 201, Satchitanand Building, 2nd Floor, 12th Road Khar, Mumbai, Maharashtra-400052 E-Mail- vijayplulla@rediffmail.com
10.	Address and e-mail to be used for correspondence with the liquidator Corporate Office: 203-B, Arcadia Building, NCPA Marg, Nariman Point-400021 E-mail- vijayplulla@rediffmail.com Contact Number: 9920279899
11.	Last date for submission of claims 15/09/2022

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai, has ordered the commencement of Liquidation of the **MANSI INTERNATIONAL PRIVATE LIMITED on 08/08/2022 (Received on 16/08/2022)**. The stakeholders of **MANSI INTERNATIONAL PRIVATE LIMITED** are hereby called upon to submit a proof of their claims, on or before 15/09/2022, to the liquidator at the address mentioned against item 10. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Mr. Vijay Pitamber Lulla | Date: 18/08/2022 | Place: Mumbai